

[Shri K. Raghu Ramaiah]

and I said, I will convey the suggestions to the Government and find their reaction thereto. That is where the matter stands.

श्री जनेश्वर मिश्र : यह रघुरमैया साहब ने क्या सफाई दी मेरी तो समझ में नहीं आया । क्योंकि सारे हिन्दुस्तान में यह चर्चा है... (इंटरप्शन)... हम चाहते हैं कि आप उन से सफाई दिलवायें ।.. (इंटरप्शन) ...

श्री मधु लिमये : इस आर्डिनेंस के विरोध में वाक आउट करता हूँ ।

(Shri Madhu Limaye and some other hon. Members then left the House.)

Explanatory Statement Re. Textile Undertakings (Nationalisation) Ordinance, 1974.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): On behalf of Shri T. A. Pai, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Sick Textile Undertakings (Nationalisation) Ordinance, 1974, under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed in Library. See No. LT-8428/74].

NOTIFICATIONS UNDER GUJARAT SLUM AREAS (IMPROVEMENT, CLEARANCE AND REDEVELOPMENT) ACT, 1974

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAN DHARIA): I beg to lay on the Table—

(1) A copy each of the following Gujarat Notifications under sub-section (2) of section 59 of the Gujarat Slum Areas (Improvement, Clearance and Redevelopment) Act, 1973, read with clause (c) (iii) of the Proclamation dated the 9th

February, 1974 issued by the President in relation to the State of Gujarat—

(i) The Gujarat Slum Areas (Improvement, Clearance and Redevelopment) (Constitution of Board) (Amendment) Rules, 1974, published in Notification No. GH/J|47|74|SCB-1073|A-1, in Gujarat Government Gazette dated the 31st August, 1974.

(ii) Notification No. GH/J|48|74|SCB-1073|A-1, published in Gujarat Government Gazette dated the 31st August, 1974.

(iii) Notification No. GH/J|51|74|SCB|1073|A-1, published in Gujarat Government Gazette dated the 26th September, 1974.

(2) A statement explaining reasons for not laying the Hindi versions of the above Notifications.

[Placed in Library. Sec. No. LT-8420 74].

SHRI P. G. MAVALANKAR: About Item No. 5, my enquiry is two-fold. It is noticed that the Gujarat Slum Areas (Improvement, Clearance and Redevelopment) Act was passed and brought into effect in 1973. About the notifications he is laying on the Table, I want to know why they have been delayed so much. After the passage of the Act, why is it that the Gujarat Administration did not issue these notifications immediately?

About para 2 explaining the reasons for not laying the Hindi version, etc., being the opening day I would like to say this and I would not repeat it. In spite of our repeated and strong objections which were expressed here both in English and more particularly in Hindi, this habit of disregarding an important decision of the Government is growing and Government takes shelter under this or that excuse. I want to know whether the Gujarat or the Central Government have not got facilities for ensuring promptness in providing translations in Hindi of all the communications, notifications etc.